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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
IN
Original Application No. 137/2024/EZ
(Earlier OA No. 608/2024/PB)**

IN THE MATTER OF:

News item titled "After Bengaluru, water crisis hits Kolkata City as Ground water level depletes in many areas, residents express concern" published in India.com dated 22.04.2024

APPLICANT(S)

VERSUS

State of West Bengal & Others.

RESPONDENT(S)

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Handwritten signature of Mrinal Kanti Biswas
Mrinal Kanti Biswas

Regional Director & Scientist E,
CPCB, Kolkata

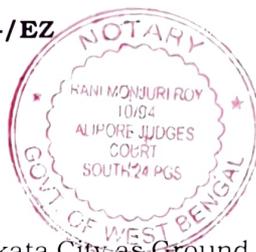
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Counsel
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Dated: ____ 2024

Place: Kolkata

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REPLY ON BEHALF OF THE RESPONDENT No. 02: CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That, Hon'ble NGT vide order dated 28.05.2024 has sought the reply of CPCB in the instant matter. Thereby, the reply is made in succeeding paragraphs.
 2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
3. That, in reply to the averment made in the News Report (Original Application), it is humbly submitted that the Water (Prevention and Control of Pollution) Act 1974 has been enacted to maintain wholesomeness of aquatic resources through various functions for the CPCB at the Central level and State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) at the level of States and Union Territories respectively. CPCB performs its duties to advise the Central Government on any matter concerning restoration and maintaining the wholesomeness of aquatic resources and on any matter concerning the prevention, control and abatement of water pollution along with to plan and cause to be executed a nation-wide programme.



**RANI MONJURI ROY
NOTARY
Room No.-17 (POND SIDE)
Alipore Judges Court
Kolkata-700 027
Regd. No. - 1011**

25 JUL 2024



4. That, in reply to the averment made in the Original Application it is submitted that the Central Ground Water Authority (CGWA) has been constituted under Section 3 (3) of the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country.
5. That, the Answering Respondent herein craves leave of this Hon'ble Tribunal to file additional reply in future, if required, in the instant matter.
6. That in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA.

Mrinal Kanti Biswas

Regional Director & Scientist E,
CPCB, Kolkata



RANI MONJURI ROY
NOTARY
Room No. -17 (POI'D SIDE)
Alipore Judges Court,
Kolkata-750 027
Rajd. Ho-10134

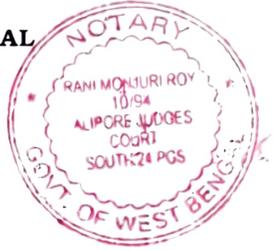
25 JUL 2024

Before the Notary of
Alipore Judges Court,
Calcutta-27

Regd. No. 2189/2577/20

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
IN**

**Original Application No. 137/2024/EZ
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IN THE MATTER OF:

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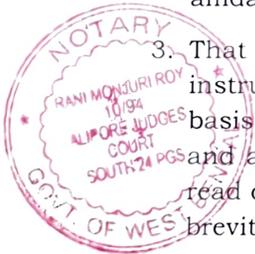
State of West Bengal & Others.

RESPONDENT(S)

AFFIDAVIT

I, Mrinal Kanti Biswas, son of Shri Saroj Kumar Biswas, aged about 42 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave' Block No.502, 5th & 6th Floor, 1582, Rajdanga Main Road, Kolkata-700107, do hereby solemnly affirm and sincerely state as follows: -

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



A. K. Biswas
DEPONENT

IDENTIFIED BY ME

ADVOCATE

RANI MONJURI ROY
NOTARY
Room No.-17 (POND SIDE)
Alipore Judges Court,
Kolkata-700 027
Regd. No.-10/94

25 JUL 2024



VERIFICATION

Verified at Kolkata on this day of 25th July 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Kolkata on this the 25th Day of July 2024



[Handwritten Signature]
DEPONENT

IDENTIFIED BY ME

ADVOCATE



Solemnly affirmed and declared before me on identification of advocate at Alipur Judges Court, Calcutta under Notaries Act 1952 at.....

Rani Monjuri Roy
RANI MONJURI ROY
Notary, Govt. of West Bengal
Regd. No.-10/94

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NOTARY
Room No.-17 (POND SIDE)
Alipore Judges Court,
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